

**IN THE NATIONAL COMPANY LAW TRIBUNAL**  
**CHANDIGARH (COURT – II)**  
***(Through Hybrid Mode)***

**Item No. 1**

**IA(I.B.C)/405(CH)2022**  
**In**  
**CP (IB) No.262/Chd/Hry/2018**  
**(Admitted)**  
**NCLAT Directions**  
**(DE reserved IA)**

**IN THE MATTER OF:**

**Volkswagen Finance Pvt. Ltd.**

... **Petitioner-Financial Creditor**

**Versus**

**Zenica Performance Cars Pvt. Ltd.**

... **Respondent-Corporate Debtor**

**Under Section: 7, 33(1) (b) (i) to (iii) r/w Sec. 33(3) IBC 2016**

**Order delivered on 23.07.2024**

**CORAM:**

**SHRI. ASHISH VERMA,  
HON'BLE MEMBER (T)**

**SHRI. HARNAM SINGH THAKUR,  
HON'BLE MEMBER (J)**

**PRESENT:**

**For the Applicant-RP : Mr. Viren Sharma, Advocate  
in IA No.405/2022**

**ORDER**

**IA(I.B.C)/405(CH)2022**

It is stated by learned counsel for the applicant-RP that on the last date of hearing, it was directed that IA(I.B.C)/891 (CH)2024 which is already disposed of to be kept with IA(I.B.C)/405(CH)2022 for reference purpose. Let this matter be listed before Regular Bench on 07.08.2024 in the supplementary list.

Sd/-

Sd/-

**(ASHISH VERMA)  
HON'BLE MEMBER (T)**

**(HARNAM SINGH THAKUR)  
HON'BLE MEMBER (J)**